had imported medical equipments, as per details given below, during 1989-90 only for a total value (CIF) of Rs. 8.47 lakhs based on specific indent/request received from CGHS Medical Stores Depot, New Delhi :--

S. No	o. I	Item					Country of Origin		Price (CIF) Rs.	
	High Freque Extension D	•			hera _l	оу	West Germany		2,04,420/ -	
2. N	Modulab .						Do.	1	,01,705 <i>أ</i> -	
3. E	ENT Treatn	nent l	Jnit				Do.	2	,63,258/-	
4. I	Diapulse .						U.S.A.	. 2	.77,7187-	
							Total	. 8	3,47,101/-	

Since then, STC had not imported any medical equipments as no further indents were received either from hospitals or Government dispensaries.

Translation

CAPITAL OF MONOPOLY HOUSES

1425. SHRI VIJAY KUMAR YADAV: Will the Minister of FINANCE be pleased to state:

- (a) the increase in the capital of monopoly houses during the last five years, yearwise: and
- (b) the amount received as taxes from these monopoly houses during the above period, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAM-ESHWAR THAKUR) (a): Capital of monopoly houses for the last 5 years is as under :---

Year								Paid-up Capital of Monopoly Houses (Rs. crores)
1985				•	•	•	•	2486.30
1 9 86-87								2842 .13
1987-88							•	3451 .78
1988-89	٠							4182 .43
1989-90		٠						4855 .53

(b) Statistics of collection of Direct laxes/Customs & Excise duties, based on the classification of the assessees as monopoly houses or otherwise, are not maintained.

English

SURRENDER OF PLAN FUNDS BY **MEGHALAYA**

MARBANI-PETER G. 1426. SHRI ANG: Will the Minister of FINANCE be pleased to state :

- (a) The total amount of Plan funds not utilised and surrendered by the ment of Meghalaya in 1990-91 in respect of core departments of Agriculture, man Resource Development, Veterinary and Animal Husbandry, Tourism and Rural Development; and
 - (b) The reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (3HRI SHAN-

TARAM POTDUKHE) (a) and (b) : A statement is given below :-

STATEMENT

Statement showing department-wise amount of Plan funds not utilised and surrendered by the Government of Meghalaya in 1990-91 and the reasons therefor as reported by the State Government.

S. N	o. Department		Amount not utilised and surrendered	Reasons for surrender non-utilisation
			(Rs. in lakhs)	
1. A	Agriculture		Nil	
2. E	Education		Nil	
3. R	tural Development			
(a	a) Strengthening of adm	inistratio	n 2.70	Due to the fact that some vacant posts could not be filled up.
(t	b) JRY Schemes .		2.82	Due to less requirement of State's share under the pro- gramme during the year.
(0	c) Housing		1.21	Due to non-accordance of sanction for the scheme.
4. (a	Animal Husbandry		7 .96	Due to non-accordance of sanction for purchase of vehicles etc.
(b	Dairy		3.56	Due to non-accordance of sanction for purchase of vehicles.
	ourism	 Shillong)	0.69	Surrendered due to non-availability of land etc.

AFTER-SALE SERVICE TO CONSU-**MERS**

1427. SHRI MADAN LAL KHURANA: Will the MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Monopolies and trictive Trade Practices Commission held in the recent past that not providing after sale service to consumers is an act of unfair trade practice;
- (b) if so, the number of such cases that have come to the notice of the Government during the last twelve months and the action taken thereon;
- (c) the number of cases pending investigation with the Director General of Invetigation;

- (d) since when these cases are pending and steps taken to expedite their investigation:
- (e) the number of cases pending finalisation in the Monopolies and Restrictive Trade Practices Commission and since when; and
- (f) the reasons for the delay in the finalisation thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AF-FAIRS AND MINISTER OF STATE OF THE MINISTRY OF LAW. AND COMPANY AFFAIRS (SHRI RAN-GARAJAN **KUMARAMANGALAM):** (a) After taking into consideration the evidence produced, in two recent cases, the

Monopolies & Restrictive Trade Practices